

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri R. Krishnamoorthy, Member
4. Shri. S. Jayaraman, Member

**Petition No. 139/2008**

**In the matter of**

Approval of revised capacity charges of Rajiv Gandhi Combined Cycle Power Project (RGCCPP) situated at Kayamkulam after accounting for the capital cost of switchyard transferred to NTPC from Power Grid Corporation of India Ltd.

**And in the matter of**

NTPC Ltd, New Delhi

Vs

**-- Petitioner**

1. Kerala State Electricity Board, Thiruvananthapuram
2. Tamil Nadu Electricity Board, Chennai

**...Respondents**

**ORDER**

This application has been made for approval of revised capacity charges for Rajiv Gandhi Combined Cycle Power Project, Kayamkulam (hereinafter referred to as "the generating station") after accounting for the capital cost of switchyard transferred to the petitioner from Power Grid Corporation of India Ltd (PGCIL).

2. The generating station was declared under commercial operation on 1.3.2000. The switchyard assets of the generating station were owned by PGCIL. Pursuant to the directions of the Central Government contained in letter No.

5/33/99-Th-2 dated 31.8.2000, the switchyard was transferred to the petitioner on 1.9.2007.

3. In Petition No. 53/2007 filed by PGCIL for approval for transfer of ownership of the switchyard associated with the generating station, the Commission by its order dated 17.6.2008 after allowing decapitalisation of capital cost of switchyard assets from the gross block of the associated transmission system of the generating station, permitted the petitioner to provisionally claim charges for the switchyard transferred with effect from 1.9.2007. The Commission also directed the petitioner to make an application for approval of the revised fixed charges. Hence, the present petition.

4. Admit. The petitioner is directed to serve copy of the petition on the respondents by 16.12.2008 and the respondents may file reply by 10.1.2009. Rejoinder, if any, by 20.1.2009.

5. List the matter on 29.1.2009.

Sd/-	Sd/-	Sd/-	Sd/-
<b>(S.JAYARAMAN)</b>	<b>(R. KRISHNAMOORTHY)</b>	<b>(BHANU BHUSHAN)</b>	<b>(PRAMOD DEO)</b>
<b>MEMBER</b>	<b>MEMBER</b>	<b>MEMBER</b>	<b>CHAIRPERSON</b>

New Delhi dated the 4<sup>th</sup> December, 2008